

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s DEE ESS Buhin Private Limited

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s DEE ESS Buhin Private Limited
2.	Date of incorporation of corporate debtor	23/08/1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Delhi
4.	Corporate Identity No. / Limited	Liability Identification U74899DL1991PTC045466
	No. of corporate debtor	
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered address: 300 Forest Lane Neb Sarai Sanik Farm New Delhi DL Principal Office: Plot Number 88, Sector 24, Faridabad, Haryana-121001
6.	Date of closure of Insolvency Resolution Process	02/09/2019
7.	Liquidation commencement date of corporate debtor	03/09/2019
8.	Name and registration number of the insolvency professional acting as liquidator	Rajkumar Vinod Vachher IBBI/IPA-003/IPA-ICAI/N/00013/2018-2019/12287 (Order received on 13 th December 2019)
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 31/11, East Patel Nagar, New Delhi-110008 Email: rajvachher@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 25/14, 2 nd Floor, East Patel Nagar, New Delhi-110008 Email: deeessliquidation@gmail.com
11.	Last date for submission of claims	12/01/2020

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of liquidation of the **DEE ESS Buhin Private Limited** on 03/09/2019.

The stakeholders of **[DEE ESS Buhin Private Limited]** are hereby called upon to submit their claims with proof on or before 12th January 2020, to the liquidator at the address mentioned against item No.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties

Rajkumar Vinod Vachher:
Date and place: 17th December 2019
New Delhi